FORM NO. MGT-7

[Pursuant to sub-section (1) of section 92 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Management and Administration) Rules, 2014]



Annual Return

	REGISTRA	ATION AN	D OTHER DETAILS		
	and a second		Number (CIN) of the compar	ıy	Pre-
	Global Locat	ion Number	(GLN) of the company		
	*Permanent A	ccount Nun	nber (PAN) of the company		
	(a) Name of the	ne company			
	(b) Registered	office addr	ess		
	(c) *email-ID (d) *Telephon				
	(e) Website				
) v)	Date of Incorp		1	Sub-category	6.1
	Type of the		Category of the Company	Company	
	Whether con	nnany ie hay	ving share capital O Yes C) No	12 1 1 1 1
)			on recognized Stock Exchange) No
,			anges where shares are listed		, 110
	S. No.		Stock Exchange Name		Code
	1	12			
	2				
	(b) CIN of th	ne Registrar	and Transfer Agent		Pre-fill
	Name of the	Registrar ar	nd Transfer Agent		- Landan garanteen and

(vii) (viii)) ** ((((f	Whether A a) If yes, da b) Due date c) Whether d) If yes, p iled for ext e) Extended	annual Genera ate of AGM [e of AGM [any extension provide the Se	I Meeting (An for AGM grvice Reque	granted st Nun	held OYenber (S	RN) of the app		55
п.		Number of b	Description of Main Activity	ties			E COMPANY		urnover of the
		group code	group						
	1								
	2								
III.		(INCLUDI	LARS OF HO	VENTURES	S)			CIATE	COMPANIES
	S. No.	Name of	f the company		CIN /	FCRN	Holding/ Subsid Associate / Joint		% of shares held
	1		4						
	2				c.,				
IV.		ARE CAP	ITAL, DEBE	ENTURES A	AND C	тнеі	R SECURITIE	S OF T	тне

Total number of equity shares	Capital	capital	capital	Paid Up capital
Total amount of equity shares (in rupees)				
Number of classes				
Class of shares	Authorise	ed Issued	Subscribed	Paid
	Capital	capital	Capital	Up capita
Number of equity shares				
Nominal value per share (in rupees	s) -			
Total amount of equity shares (in rupees)				
o) Preference share capital				
Particulars	Authorise	ed Issued	Subscribed	Paid
	Capital	capital	capital	Up capita
Total number of preference shares				
Total amount of preference shares (in rupees)				
Number of classes				
Class of shares	Authorise	ed Issued	Subscribed	Paid
	Capital	capital	capital	Up capital
Number of preference shares	20 C			
Nominal value per share (in rupees	5)			
Total amount of preference shares (in rupees)				
c) Unclassified share capital	'			
Particulars		Authorised Ca	pital	
Total amount of unclassified shares	s			
d) Break-up of paid-up share capi	tal			

Equity shares				
At the beginning of the year				
Increase during the year				
i. Pubic Issues				
ii. Rights issue				
iii. Bonus issue				
iv. Private Placement/ Preferential allotment			-	
v. ESOPs				
vi. Sweat equity shares allotted				
vii. Conversion of Preference share				
viii. Conversion of Debentures				
ix. GDRs/ADRs	*	7		
x. Others, specify	1			
Decrease during the year				
i. Buy-back of shares				
ii. Shares forfeited				
iii. Reduction of share capital				
iv. Others, specify				
At the end of the year				
Preference shares			200	
At the beginning of the year				
Increase during the year				189
i. Issues of shares				
ii. Re-issue of forfeited shares				
iii. Others, specify				
Decrease during the year				
i. Redemption of shares				
ii. Shares forfeited				
iii. Reduction of share capital				
iv. Others, specify				
At the end of the year				

Class of sh	nares	(i)	(ii)	(iii)
Before split /	Number of shares	II.		
Consolidation	Face value per share			
After split /	Number of shares		,	
consolidation	Face value per share		21	
(or in the case of t	ares/Debentures Transfethe first return at any tim	ne since the inco	rporation of the	
(or in the case of t ☐ Nil [Details being prov	ares/Debentures Transfethe first return at any tim	ne since the inco	rporation of the	
(or in the case of t ☐ Nil [Details being prov Separate sheet atta	ares/Debentures Transfethe first return at any time	ne since the inco	rporation of the	company)*
(or in the case of the case list of the case lis	ares/Debentures Transfethe first return at any tim	ne since the inco	rporation of the	company)*

		r		
Type of Transfer		1 - Equity,	2- Preference Shares,3	3 - Debentures, 4 - Stock
Number of Shares/ Det Transferred	pentures/Units		Amount per share/deb	enture/unit
Ledger Folio of Transfe	ror			
Transferor's Name				
	Surname		Middle Name	First Name
Ledger Folio of Transfe	ree			
Transferee's Name				
Date of Registration of	Surname Transfer		Middle Name	First Name
Date of Registration of Type of Transfer		1 - Equity, 2		First Name - Debentures, 4 - Stock
		1 - Equity, 2		
Type of Transfer Number of Shares/ Deb	Transfer	1 - Equity, 2		- Debentures, 4 - Stock
Type of Transfer Number of Shares/ Deb Transferred	Transfer Dentures/Units	1 - Equity, 2	2- Preference Shares,3 Amount pershare/deb	- Debentures, 4 - Stock
Type of Transfer Number of Shares/ Deb Transferred Ledger Folio of Transfe	Transfer Dentures/Units	1 - Equity, 2	2- Preference Shares,3 Amount pershare/deb	- Debentures, 4 - Stock
Date of Registration of Type of Transfer Number of Shares/ Det Transferred Ledger Folio of Transfe	Transfer Dentures/Units	1 - Equity, 2	2- Preference Shares,3 Amount pershare/deb	- Debentures, 4 - Stock
Type of Transfer Number of Shares/ Deb Transferred Ledger Folio of Transfe	Transfer Dentures/Units For	1 - Equity, 2	2- Preference Shares,3 Amount pershare/deb (in Rs.)	- Debentures, 4 - Stock enture/unit
Type of Transfer Number of Shares/ Deb Transferred Ledger Folio of Transfe Fransferor's Name	Transfer Dentures/Units For	1 - Equity, 2	2- Preference Shares,3 Amount pershare/deb (in Rs.)	- Debentures, 4 - Stock enture/unit

Particulars	5			Num units	ber of		mina r uni	al value t	Tota	al value
Non-conve	rtible debentur	es			24					
Partly conv	ertible debent	ures								
Fully conve	ertible debentu	res								
outstanding	ans (including in g/accrued but in excluding deposi	not due	for				10			
outstanding	Loans (including g/accrued but i excluding deposi	not due								
Deposit				elinos i						
Total	11									
Details of de	ebentures									
Class of Do	ebentures	r	at ti beg		ing as	Increa during the ye	3	Decreas e during the year	as	at the end the year
Non-conve	rtible debenti	ıres								
Partly conv	vertible deber	tures								
Fully conve	ertible debent	ures								
Securit	ies (other tha	an sha	res a	nd de	bentur	es)				
Type of Securities	Number of Securities	0.0000000000000000000000000000000000000	inal Va ch Uni		Total N Value	lominal		l up Value of u Unit	f	Total Paid up Value
								14		
Total										
Act, 201 (i) Tur	er and net v 3) nover worth of the			he co	ompar	ay (as	defi]	ned in th	e C	ompanies

VI. (a) *SHARE HOLDING PATTERN - Promoters

S. No.	Category	Equ	iity	Prefe	rence
		Number of shares	Percentag e	Number of shares	Percentag e
1.	Individual/Hindu Undivided Family				
	(i) Indian				
	(ii) Non-resident Indian (NRI)				
	(iii) Foreign national (other than NRI)				
2.	Government				
	(i) Central Government			-	
	(ii) State Government				
	(iii) Government companies				
3.	Insurance companies				- 4
4. <	Banks				
5.	Financial institutions				
6.	Foreign institutional investors				
7.	Mutual funds				
8.	Venture capital				
9.	Body corporate				
	(not mentioned above)				
10.	Others Total				

Total number of shareholders	(promoters)	

(b) $*SHARE\ HOLDING\ PATTERN-Public/Other\ than\ promoters$

S. No.	Category	Equ	iity	Prefe	rence
		Number of shares	Percentag e	Number of shares	Percentag e
1.	Individual/Hindu Undivided Family				
	(i) Indian			W. and the distance of an	
	(ii) Non-resident Indian (NRI)	1		iii iii	*
	(iii) Foreign national (other than NRI)				
2.	Government				
	(i) Central Government				
	(ii) State Government				
	(iii) Government companies	1			
3.	Insurance companies				
4.	Banks				

5.	Financial institution	ne l							
	Foreign institutiona								
25000	investors								
7.	Mutual funds								
8.	Venture capital								
9.	Body corporate								
	(not mentioned abo	ove)							
10.	Others								
		Total							
Total nu	mber of shareho	lders (Promot	ers + Public	c/Oth					
(c) *Detai	ls of Foreign inst	itutional inves	Date of Incorporat	,	Count Incorpo	try of	Num o sha he	iber f res	% o share held
II. *NUMI	BER OF PROMO	OTERS, MEM	IBERS, DE	BEN	TURE I	HOLDI	ERS		
II. *NUMI	BER OF PROMO			At the	TURE I	ning	At th	e end	
				At the	e beginn	ning	At th	200000000000000000000000000000000000000	1000
Promoters		S		At the	e beginn	ning	At th	200000000000000000000000000000000000000	1000
Promoters	Details then than promoters	S		At the	e beginn	ning	At th	200000000000000000000000000000000000000	1000
Promoters Members (of Debenture horizontal) Members (of Debenture horizontal)	Details ther than promoters olders ILS OF DIRECT	ORS AND K	EY MANA	At the of	e beginn the year	RSON	At the the	year	
Promoters Members (of Debenture hours)	Details ther than promoters olders ILS OF DIRECT sition of Board of Number the beginn	ORS AND K f Directors of directors at hing of the year	EY MANAG	GER director the	e beginn the year	RSONI Percheld t	At the the	e year	nres as at
Promoters Members (of Debenture horizontal) Members (of Debenture horizontal)	Details ther than promoters olders ILS OF DIRECT sition of Board of	ORS AND K f Directors	EY MANA	GER director the	e beginn the year	RSONI Percheld I	At the the	of shaectors of year	nres as at
Promoters Members (of Debenture horizontal) Members (of Debenture horizontal)	Details ther than promoters olders ILS OF DIRECT sition of Board of Number the beginn	ORS AND K f Directors of directors at hing of the year	EY MANAG	GER director the	e beginn the year	RSONI Percheld t	At the the	of shaectors of year	nres as at

Independent							
(ii) Independent							
C. Nominee Directors representing							
i) Banks and FIs							
ii) Investing institutions							
iii) Government							
iv) Small share holders							
v) Others							
Total							
Name	1 '	DIN/PAN					
			Designation	Number of ed shares held	quity	(after clo financial any)	
(ii) Particulars the year Name		ange in dire	Designation at the beginning / during the financial year	shares held	perso. Natui (Appo	(after clo financial any) uncl du re of char ointment/	ring
the year	OF ME	CMBERS/CI	Designation at the beginning / during the financial year	managerial Date of appointmen t/ change in designation / cessation	Natur (Appo desig	(after clo financial any) unel du re of chan ointment/ gnation/ C	ring Change in lessation)

				Date of meeting	Total Num Members of to attend n	entitled	m	lumber of nembers what tended the neeting		sha of a	of total areholding attended mbers	
3.			MEETINGS									
			meetings	THE YEAR TO SEE	TetalNi	1	C		À 1	TO 50		
3). P	No. Date of meet		ig	directors	Total Number of directors as on the date of meeting		V		a to	as %age of	
1												
2												
S	S. Type of meeting Date of meeting		of Mem as on th	Total Number of Members as on the date of meeting			Attendance Number of as %					
1		-						members attended		total members		
). 		ATTENE	DANCE O	F DIRECT	ORS							
S.		Name	В	oard Meeti	ngs	gs Comm		ittee Meetings			Whether	
No	0.	of the Director	Number Number		% of attendance			Number of Meetings attended	% of attendance		attended AGM held on (Y/N/NA	
1	+											

S. No.	Name	Design ation	Gross salary	Co	mmissi		k Option/ at equity	Othe	rs		otal nount	
1.												
	Total				1							
S. No.	Name	Design	Gross salary	Cor	mmission		ck Option eat equity		Others		Total Amount	
1.												
	Total											
Num	ber of other	directors wh	ose remu	inera	tion detai	ils to	be entere	ed [
S. No.	Name	Designat	i Gross salary		Commis	sion	Stock O Sweat e		Others	S	Total	
1.												
	Total											
A.	*Whether the provisions of	company has the Companie	made cor s Act, 201	npliar	nces and	disclo	sures in r	espec				

(A) DETAII Nil	LS OF PENALT	IES / PUNIS	SHMENT IMPOSED	ON COMPANY/D	IRECTORS /OFFICERS	
Name of the company/ directors/ officers	Name of the court/ concerned Authority	Date of Order	Name of the Act and section under which penalised / punished	Details of penalty/ punishment	Details of appeal (if any) including presentatus	
(B) DETAIL	S OF COMPO	UNDING C	OF OFFENCES [□ Nil □		
Name of the company/ directors/ officers	Name of the court/ concerned Authority	Date of Order	Name of the Act and section under which offence committed	Particulars of offence	Amount of compounding (in rupees)	
	-7					
XIV. COMPLICOMPAN	ANCE OF SONIES I company or of Fifty Cro	UB-SECT a company	y having paid up s or more, details o	TION 92, IN Ca	ASE OF LISTED Ten Crore rupees or etary in whole time	
Name						
Whether associate	e or fellow	Associate	e o Fellow			
Certificate of prac	ctice number					
I/We certify that						
(a) The return st aforesaid correctl			stood on the date	of the closure of	of the financial year	
HOUSE - THE HELDER - HOUSE - HOUSE - HOUSE			the contrary elsew he Act during the fi		rn, the Company has	
(c) The company which the last ret	has not, since urn was subm	the date o	of the closure of the the case of a first	e last financial y	ear with reference to date of incorporation ities of the company	

(d) Where the annual return discloses the fact that the number of members, (except in case of one									
person company), of the company exceeds two hundred, the excess consists wholly of persons									
who under second proviso to clause (ii) of sub-section (68) of section 2 of the Act are not to be									
included in reckoning the number of two hundred.									
Declaration									
I am authorised by the Board of Directors of the company vide resolution no. dated									
(DD/MM/YYYY) to sign this form and declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:									
1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no									
information material to the subject matter of this form has been suppressed or concealed and is as per									
the original records maintained by the company. 2. All the required attachments have been completely and legibly attached to this form.									
2. All the required attachments have been completely and legibly attached to this form.									
Note: Attention is also drawn to the provisions of section 447, sections 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.									
To be digitally signed by									
Director									
DSC									
DIN of the director									
To be digitally signed by									
Company Secretary O Company Secretary									
Company Secretary Company Secretary in practice									
Membership number Certificate of practice number									
Attachments List of attachments									
1. list of share holders, debenture holders;									
Approval letter for extension of AGM;									
3. Copy of MGT-8;									
4. Optional Attachement(s), if any.									
Remove Attachment									
Modify Check Form Prescrutiny Submit									
CHOK TOTAL									
This eForm has been taken on file maintained by the registrar of companies through electronic mode and on									
the basis of statement of correctness given by the company									